

(g) and (d) No, Sir. Alternative arrangements have been made.

Selling of Maruti Udyog Limited to Private firms

3213. SHRIMATI BASANTI SARMA:

SHRI KAPIL VERMA:

SHRIMATI VEENA VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government propose to sell the Maruti Udyog Limited to a private business firm; and

(b) if so, the reasons thereof and the name of private firm and the other details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) and (b) Suzuki Motor Corporation has made a proposal to the Government for raising their equity participation in Maruti Udyog Ltd. The proposal is under examination.

Supreme Court Judgement regarding Payment of Gujarat

3214. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether Judgement of the Supreme Court on Garment Clearing Works vs. Workmen (1962) 20 FDR 209 regarding payment of Gratuity money to the employees, irrespective of whether their services have been terminated by dismissal or on superannuation, has been applied to the employees of Public Sector enterprises;

(b) whether Gratuity Rules framed by the individual Public Sector Enterprise have been modified for the purpose; and

(c) if not, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) to (c) The 676 R.S.—8.

implications of the Supreme Court Judgement are being examined by Government and a statement would be laid on the Table of the House after a decision has been taken in this regard.

Irregular and Illegal Appointments

3215. PROF. SAURIN BHATTACHARYA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have not yet decided the cases of irregular and illegal appointments made in the Public Sector Undertakings during May and June 1991 despite prohibition by the then Government and which came under the review of the present Government;

(b) whether some of the incumbents in public sector undertakings of that period have been still continuing in their positions; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) to (c) Eighteen appointments of the Chief Executive of public sector Undertakings, out of the twenty one such appointments made during May-June, 1991, have since been reviewed by the Government and no irregularity has been found in these cases. The incumbents of these posts are therefore, continuing in their positions. The review in respect of remaining three cases is yet to be completed.

हिन्दी की अण्डेला अण्डेजी में लंबी अवधि के कार्यक्रम

3216. श्री ईश दत्त यादव : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) गत वर्ष अकाशवाणी एवं दूरदर्शन के कार्यक्रमों का कुल प्रसारण समय कितना था तथा उनका भाषावार ब्यौरा क्या है ;